

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1004.
TO BE ANSWERED ON FRIDAY, THE 28TH JULY, 2023.**

HURDLES IN SETTING UP OF INDUSTRIAL CORRIDOR

1004. Dr. Fauzia Khan:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) whether the most fundamental problems faced in setting up of any industrial corridor has always been land acquisition;
- (b) whether the acquisition of land has been slow because of legal hurdles and the issues concerning the amount of compensation;
- (c) if so, the steps Government is taking to simplify the process and improve the regulatory process; and
- (d) the details of major projects of industrial corridor pending due to the problems of land acquisition, State-wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a) to (d):** No sir. The development framework for the Industrial Corridors involves a host of factors which inter alia include acquisition of land amongst other things. These corridors are developed in a partnership approach between GoI and the respective State Govt.(s). While GoI through NICDIT (National Industrial Corridor Development & Implementation Trust) provides funds as equity/debt for development of world class trunk infrastructure in the industrial nodes/region, the States are solely responsible for providing land. State(s) make available contiguous and encumbrance free land parcels having potential for industrial development. State(s) adopt different modes for acquiring land or a combination of them like negotiated purchase, acquisition under LARR, 2013, land pooling scheme, etc.,
